

Annexure 7

Name of the corporate debtor: **Sterne India Private Limited** ; Date of commencement of CIRP: **22nd April 2025**; List of Creditors as on: **31st October 2025**
List of Operational creditors (Government Dues)

SN	Name of Creditor	Details of Claim Received		Details of Claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amt Covered By Security Interest	Amt Covered by Guarantee	Whether related party?					
1	Assistant Commissioner (ST), Gajuwaka Circle,Visakhapatnam II Division	17.09.2025	5,24,30,400	32,46,803	Tax liability + Interest + Penalty	N.A	N.A	No	-	-	-	4,91,83,597	Amounts relating to under-declared output tax and ITC reversal are admissible. Balances relating to tax identified through E-Way Bills or suppression of sales are non-admissible as they pertain to procedural lapses and require further verification Penalty is not-admissible due to moratorium under Section 14.
2	Assistant Commissioner (State Tax), Nava Raipur Circle-10, Raipur, Chhattisgarh	10.10.2025	20,000	-	Tax liability	N.A	N.A	No	-	-	-	20,000	Claim under verification
3	Assistant Commissioner of Central Tax ,ABIDS CGST Division , Hyderabad CGST Commissionerate, Hyderabad	27.05.2025	48,40,81,211	6,14,67,430	Tax liability + Interest + Penalty	N.A	N.A	No	-	-	-	42,26,13,781	The Form ASMT -10 was issued after the commencement of the date of CIRP, and so it is not admitted in view of non crystallization of the claim in the absence of a confirmed order to this effect.This is in line with a recent NCLAT order. However, this amount needs to be considered as a likely liability by the prospective resolution applicants.
4	Assistant Commissioner of Central Tax ,ABIDS CGST Division , Hyderabad CGST Commissionerate, Hyderabad	20.08.2025	10,52,291	3,88,775	Tax liability + Interest + Penalty	N.A	N.A	No	-	-	-	6,63,516	Principal is admissible. Clarifications have been sought from department in respect of the Interest Component. Penalty is not-admissible due to moratorium under Section 14.
5	Assistant Commissioner of Central Tax ,ABIDS CGST Division , Hyderabad CGST Commissionerate, Hyderabad	26.09.2025	5,54,08,73,488	-	Penalty	N.A	N.A	No	-	-	-	5,54,08,73,488	Penalty is not-admissible due to moratorium under Section 14.
6	Central Tax and Central Excise Kozhikode Urban Division	14.05.2025	18,965	-	Tax liability + Interest + Late Fees	N.A	N.A	No	-	-	-	18,965	The claim of operational is under verification for want of supporting documents.
7	Deputy Commissioner of Income Tax, Circle 6(1)(1), Bangalore	22.09.2025	57,77,08,570	-	Tax liability + Interest + Penalty	N.A	N.A	No	-	-	-	57,77,08,570	Claim under verification
8	Deputy Commissioner of State Tax, Kalyan, Thane, Maharashtra	26.08.2025	2,70,09,886	-	Tax liability + Interest + Penalty	N.A	N.A	No	-	-	-	2,70,09,886	Claim pertains to ITC blocked on account of retrospective cancellation of supplier's GST registration. As the supplier held valid registration at the time of transaction, the Corporate Debtor had no knowledge of any irregularity. Verification is under process & clarifications sought from department.
9	Employees Provident Fund Organisation, Regional PF Commissioner-11 (Compliance), Regional Office Bengaluru -Malleshwaram	09.10.2025	4,74,782	-	Short Remittance + Interest + Penalty	N.A	N.A	No	-	-	-	4,74,782	Claim under verification. Wrong claim form submitted by department. Clarifications sought from the Department and response awaited.
10	Income Tax Officer (TDS),Ward 3(2), Bangalore	29.08.2025	31,50,740	-	Tax liability + Interest + Penalty	N.A	N.A	No	-	-	-	31,50,740	Claim under verification - Clarifications sought from the Department and response awaited.
11	Office of The Assistant Commissioner of CGST &C.Ex, Dankuni Division	09.05.2025	1,30,45,516	1,03,31,416	Tax liability + Interest + Penalty	N.A	N.A	No	-	-	-	27,14,100	The claim based on the show cause notice is not admitted in view of non crystallization of the claim in the absence of a confirmed order to this effect.This is in line with a recent NCLAT order. However, this amount needs to be considered as a likely liability by the prospective resolution applicants.
12	State Tax Officer (S),(i)(c)Unit-40, Vadodara, Gujarat	25.09.2025	6,94,47,290	-	Tax liability + Interest + Penalty	N.A	N.A	No	-	-	-	6,94,47,290	Claim under verification

SN	Name of Creditor	Details of Claim Received		Details of Claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amt Covered By Security Interest	Amt Covered by Guarantee	Whether related party?					
13	The Assistant Commissioner of central tax , South Division 5	11.08.2025	3,89,22,201	4,74,400	Tax liability + Interest + Penalty	N.A	N.A	No	-	-	-	3,84,47,801	The claim based on the show cause notice is not admitted in view of non crystallization of the claim in the absence of a confirmed order to this effect.This is in line with a recent NCLAT order. However, this amount needs to be considered as a likely liability by the prospective resolution applicants.
Total			6,80,82,35,340	7,59,08,824					-	-	-	6,73,23,26,516	

Notes:

1. The claims have been partly or fully admitted based on documents and/or clarifications submitted by creditors to substantiate their claims and may be revised in case any additional information become available.
2. The necessary justifications and/or explanations have been requested from the creditors for claims under verification and the whole or part of these claims maybe admitted on receiving sufficient proof in support of such claims.
3. In case the amount claimed by any creditor is not precise due to any contingency or any other reason than the best estimate of the amount of the claim has been collated based on the information available.
4. The amounts of claims admitted may be partly or fully revised including the estimates of contingent claims as may be considered appropriate based on additional information warranting such revision.
5. A creditor shall provide an update on the claim as and when the claim is satisfied, partly or fully, from any source in any manner, after the date of commencement of CIRP i.e. 22nd April, 2025.
6. An Addendum to Form A - Public Announcement is being made on 20th August, 2025 and the revised claims are required to be filed within the prescribed time.